CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT
For the attention of the Shareholders of
JHANTLA INVESTMENTS LIMITED (JIL)
(Registered Office –A/3, Kitkat, Ist Carter Road, Borivali (East), Mumbai 400 066)
Tel No. (022) 28059909 Fax. No. (022) 28646516.

In continuation to the Public announcement issued by Aryaman Financial Services Limited, on June 6, 2005, on behalf of Mr. Jigar Jaswantlal Shah (Acquirer), pursuant to Regulation 10 and 12 and other provisions of Chapter III and in compliance with the Securities & Exchange Board of India Substantial Acquisition of Shares and Takeovers (SAST) Regulations 1997 and subsequent amendments thereto (the "Regulations"), the following revisions /additions as given herein under have been made:

1. Under Point No 9 (o), regarding "Schedule of activities pertaining to the offer", the dates mentioned have been revised and shall be read as under :

Last date for revising the offer price/ Number of shares	August 08, 2005 (Monday)
Last date for withdrawal of acceptance by the shareholders	August 12, 2005 (Friday)
Date of Closure of the Offer.	August 18, 2005 (Thursday)
Date of communicating the rejection /acceptance and payment of consideration for the acquired shares.	September 01, 2005 (Thursday)

2. Point No. 5 (c) regarding "reason for the offer and future plans about the target company" shall be read as hereinunder :

   The Acquirer has experience in the activities relating to technical consultation and project execution in the field of power generation, communication, computer software and networking. The acquirer intends to review the operations of the company by inducting the necessary funds and also diversify the business into other areas in which the acquirer has experience. However even after the proposed acquisition the finance related activities as carried on by the target company shall be carried on by the Acquirer by inducting directors on the board of the company having experience in the field of finance.

3. The Point No. 7 regarding disclosure in terms of Regulation 16 (ix) shall be inserted and read as under:
   The acquirers intend to review operations of the company by inducting the necessary funds and also diversify the business into other areas in which the acquirers have experience. Post acquisition and offer the acquirer shall induct directors having experience in the field of finance so as to carry on the finance related activities as carried on by the target company. The Acquirers do not have any intention to dispose of or otherwise encumber any assets of JIL in the next two years from the date of closure of this offer, except in the ordinary course of business of JIL with the prior approval of the shareholders.

4. In point no. 3 the following shall be added:
   He is the promoter and Managing Director of M/s Kintech Systems Private Limited and is also on the board of the target company.

5. Point no. 4(g) the following shall be added:
   As regards compliance with Chapter II of the SEBI (SAST) Regulations, 1997 by the target company, BSE issued a letter dated July 4, 2002 for non compliance with the Regulation 8(3) for 1998, 1999, 2000, 2001 and 2002. The company in response to the letter submitted the disclosure statement for all the years on August 28, 2002. with a delay of 52 months for the year 1998, 40 months for the year 1999, 16 months and 4 months for the year 2001 and 2002. The disclosure for the year 1997 and 2000 was already made on December 11, 2000 with a delay of 43 months and 7 months respectively.

6. Point no. 2(d) the following shall be added:
   As on date, the Manager to the Offer – M/s. Aryaman Financial Services Ltd does not hold any shares in the target company, the Regulations 16(via), 24(1)(e) and 24(5A) of the SEBI (SAST) Regulations, 1997 are not applicable.

7. Point no. 9(n) the following shall be added:
   The physical shares withdrawn by the shareholders would be returned to them by registered post.

8. Point no. 9(b) the following shall be added:
No documents should be sent to the acquirer / target company / sellers and parties to the agreement.

This Corrigendum Public Announcement would also be available on SEBI's website at www.sebi.gov.in

Issued by: Manager To The Offer	**Registrar to the Offer**
Aryaman Financial Services Ltd., 208, Maker Chamber V, 2rd Flr., Nariman Point, Mumbai-400021. Tel: (022) 22845716/22826464 Fax: 22883134 Email: afsl@vsnl.com Contact Person : Ms. Manisha	**Bigshare Services Pvt. Ltd.** E/2, Ansa Industrial Estate, Sakivihar Road, Saki Naka, Andheri – 400 072 Tel : 022 28470652 / 53 Fax : 022 28475207 Email :bigshare@bom7.vsnl.net.in

On Behalf of the Acquirer:

Mr. Jigar Jaswantlal Shah
1, Jash Apartments, Bartipath Shantipath Society, Navrangpura, Ahmedabad –380 009

Place: Mumbai **Date: 30.07.05**